BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CSP NO 856 OF 2017

IN

CSA NO 597 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013;

AND

In the matter of Scheme of Arrangement between Mangal Keshav Securities Limited And Mangal Keshav Financial Services Limited and their respective Shareholders

Mangal Keshav Securities Limited,	}
a Company incorporated under the provisions	}
of Companies Act, 1956 having its registered office	}
at501, Heritage Plaza, J.P Road,	}
Opp. Indian Oil Colony, Andheri (W),	}
Mumbai – 400 053	}
F	First Petitioner Company

AND

Mangal Keshav Financial Services Limited, a Company incorporated under the provisions of Companies Act, 1956 having its registered office at 501, Heritage Plaza, J.P Road, Opp. Indian Oil Colony, Andheri (W), Mumbai – 400 053

.....Second Petitioner Company

Order delivered on 27th September, 2017

Coram:

Hon'ble B.S.V. Prakash Kumar, Member (J) Hon'ble V .Nallasenapathy Hon'ble, Member (T)

For the Petitioner(s): Mr. Hemant Sethi i/b Hemant Sethi & Co

Per: B.S.V. Prakash Kumar

Order

- 1. Petition admitted.
- 2. Petition fixed for hearing on 12th October, 2017.
- Learned Counsel for the First Petitioner Company submits that in pursuance of Order dated 23rd June 2017 passed by this Tribunal in Company Scheme Application

No 597 of 2017, meeting of the Equity Shareholders of the First Petitioner Company was convened and held at 501, Heritage Plaza, J.P Road, Opp. Indian Oil Colony, Andheri (W), Mumbai – 400 053, Maharashtra on 1st August 2017 at 11am and the scheme was approved by requisite majority. The meeting of the Second Petitioner company was held at 501, Heritage Plaza, J.P Road, Opp. Indian Oil Colony, Andheri (W), Mumbai – 400 053, Maharashtra on 1st August 2017 at 12 Noon and the scheme was approved by requisite majority. The Report of the Chairperson is annexed at Annexures L & M respectively.

- 4. The Counsel for the Petitioner further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director and Registrar of Companies Mumbai.
- 5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai.
- 6. The Petitioners to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

Sd/-

V. Nallasenapathy, Member (T)

B.S.V. Prakash Kumar, Member (J)